

**WP(CRL) No. 8 of 2014**

**16-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. A. Kharumnuid, Advocate, present for the petitioner.

Mr. R.Gurung, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**CRP No. 8 of 2014**

**16-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Thapa, Advocate, present for the petitioner.

Mr. SA Sheikh, Advocate, present for the respondents.

Adjourned at the request of Mr. SA Sheikh, learned counsel for the respondents.

List tomorrow Tuesday (17-6-2014) for hearing.

S.Rynjah

**CHIEF JUSTICE**

**CRP No. 56 of 2013**

**16-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Paul, Advocate, present for the petitioner.

Mr. P.Nongbri, Advocate, present for the respondent.

In compliance of this court's order dated 30-1-2014, the mediators, Mr. T.Blah and Mr. HWT Syiem, appear to have made efforts for mediation between the litigating parties (members of one family) and said mediators have made certain recommendations/ suggestions which are annexed with their letter dated 19<sup>th</sup> May, 2014.

However, it appears that there is nothing on the record to suggest that both the parties have agreed to said recommendations. In the circumstances, learned counsel for both the parties are allowed to apprise this Court in writing as to whether parties are agreed to these recommendations or not made by the mediators.

List this CRP on 23-6-2014.

S.Rynjah

**CHIEF JUSTICE**

**CRP No. 59 of 2013**

**16-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Paul, Advocate, present for the petitioner.

Mr. P.Nongbri, Advocate, present for the respondent.

In compliance of this court's order dated 30-1-2014, the mediators, Mr. T.Blah and Mr. HWT Syiem, appear to have made efforts for mediation between the litigating parties (members of one family) and said mediators have made certain recommendations/ suggestions which are annexed with their letter dated 19<sup>th</sup> May, 2014.

However, it appears that there is nothing on the record to suggest that both the parties have agreed to said recommendations. In the circumstances, learned counsel for both the parties are allowed to apprise this Court in writing as to whether parties are agreed to these recommendations or not made by the mediators.

List this CRP on 23-6-2014.

S.Rynjah

**CHIEF JUSTICE**

**MC(CRP). No. 247 of 2013**

**In CRP No. 44 of 2013**

**16-6-2014**

**HON'BLE THE CHIEF JUSTICE**

In view of the order of the date passed in CRP No. 44 of 2013, no further order need be passed in this case. As such. MC(CRP) No. 247 of 2013 stands disposed of .

S.Rynjah

**CHIEF JUSTICE**